

**GOVERNMENT OF INDIA  
MINISTRY OF HOUSING AND URBAN AFFAIRS  
RAJYA SABHA  
UNSTARRED QUESTION NO. 2624  
ANSWERED ON 24/03/2025**

**SLUM REDEVELOPMENT AND REHABILITATION IN ODISHA**

**2624. SHRI SUBHASISH KHUNTIA:**

**Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:**

- (a) the number of slum redevelopment projects undertaken in the State of Odisha under the PMAY and other schemes;
- (b) whether Government has identified cities in Odisha with a high concentration of slums for priority rehabilitation;
- (c) the measures taken to provide alternative housing and livelihood support to slum dwellers in the State; and
- (d) the funds allocated for slum redevelopment and the number of beneficiaries in the State?

**ANSWER**

**THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS  
(SHRI TOKHAN SAHU)**

- (a) to (d): 'Land' and 'Colonization' are State subjects. Therefore, schemes related to housing for their citizens including slum dwellers in their respective urban areas are implemented by States/Union Territories (UTs). However, Ministry of Housing and Urban Affairs (MoHUA) supplements the efforts of States/UTs by providing Central Assistance under Pradhan Mantri Awas Yojana - Urban (PMAY-U) since 25.06.2015 with an aim to provide all weather pucca houses with basic civic amenities to eligible urban beneficiaries including slum dwellers across the country. The scheme is implemented through four verticals i.e., Beneficiary Led Construction (BLC), Affordable Housing in Partnership (AHP), In-Situ Slum Redevelopment (ISSR) and Credit Linked Subsidy Scheme (CLSS). The eligible beneficiaries including slum dwellers are allowed to seek benefits under any one of verticals of the scheme.

PMAY-U is a demand driven scheme. Selection of beneficiaries, under various verticals preferred by the beneficiaries, identification of priority areas, formulation of projects and execution are done by States/UTs. States/UTs prepare project proposals and after approval of State Level Sanctioning and Monitoring Committee (SLSMC), headed by Chief Secretary of the State/UT, these are submitted to the Ministry for sanctioning of admissible Central Assistance by Central Sanctioning and Monitoring Committee (CSMC).

Based on project proposals submitted by the State/UT Governments under PMAY-U, a total of 118.64 lakh houses have been sanctioned by the Ministry, out of which 112.73 lakh have been grounded and 91.50 lakh are completed/delivered to the beneficiaries as on 17.03.2025. The remaining houses are at different stages of construction. The scheme period has been extended up to 31.12.2025 to complete sanctioned houses without changing the funding pattern and implementation methodology.

So far, a total of 2,03,380 houses have been sanctioned under PMAY-U for Odisha. Out of the total sanctioned houses, 1,84,643 are grounded, of which 1,58,659 are completed/delivered to the beneficiaries including slum dwellers in the State. Central Assistance of ₹2,754.91 crore has been sanctioned for State of Odisha under the scheme, of which ₹2,137.67 crore has already been released based on the compliance submitted by the State.

Further, based on the learning from the experiences of 9 years implementation of PMAY-U, MoHUA has revamped the scheme and launched PMAY-U 2.0 'Housing for All' Mission with effect from 01.09.2024 for implementation in urban areas across the country for 1 crore additional eligible beneficiaries including slum dwellers through four verticals i.e., Beneficiary Led Construction (BLC), Affordable Housing in Partnership (AHP), Affordable Rental Housing (ARH) and Interest Subsidy Scheme (ISS). Projects under PMAY-U 2.0 promote diverse housing typologies with mix of work and shelter ensuring livelihoods opportunities for eligible beneficiaries including slum dwellers.

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